

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No. 2127/2020  
(S.W.P. No. 3919/2019)

This, the 29<sup>th</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Dinesh Sharma, Member (A)**

Jaffar Bashir and others

.....Applicants

(Mr. N.D. Qazi)

VERSUS

State of Jammu and Kashmir and others

.....Respondents

(Mr. Amit Gupta, AAG)

**ORDER (ORAL)**

**Mr. Rakesh Sagar Jain, Member (J):**

The T.A. arises out of SWP (T.A. No. 2127/2020) wherein the relief was claimed against the post of National Youth Corps (NYCs). The post in question is not civil, in nature, and the Tribunal does not have jurisdiction in such matter. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**( Dinesh Sharma )  
Member (A)**

**( Rakesh Sagar Jain)  
Member (J)**